

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 1

CP (IB) No. 192/Chd/Pb/2023

**IN THE MATTER OF:**

Punjab National Bank

...Petitioner

Vs.

Satluj Spintex Limited

...Respondent

**Under Section:** 7, IBC 2016

**Order delivered on 16.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner

: Mr. Pulkit Goyal, Advocate

For the Respondent

: Mr. Vishal Singh Tanwar, Advocate

**ORDER**

Reply has been filed by Ld. Counsel for respondent-corporate debtor vide Diary No. 02113/2 dated 13.03.2024. The same is taken on record. It is stated by Ld. Counsel for the Petitioner that he wants to make some amendment in the petition for which he has already e-filed the application. Let the hard copy of the same be filed during the course of day with a copy in advance to the counsel opposite. Ld. Counsel for the respondent-corporate debtor is directed to file the reply within four days with a copy in advance to the counsel opposite.

List on 01.05.2024.

Sd/-

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti